

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 901/2014

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(with interim relief and office report)

Date : 10/09/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Vishwa Pal Singh, adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent Nos.2/2 and 3 seeks and is given four weeks time as last chance to file the counter affidavit.

Fresh steps for the service of notice to the unserved respondents shall be taken by the Ld.counsel for the petitioners within a period of three weeks.

Ld.counsel for the respondent Nos.2/2 and 3 has stated that his name has not been generated in the cause list. Office is directed to update the data base.

List again on 27.11.2014.

(M K HANJURA)
Registrar

SB